

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1262-1263/2009

(From the judgement and order dated 24/09/2008 in CRLRC No.1439 and 1440/2005 of the HIGH COURT OF MADRAS)

KANNAN

Petitioner(s)

VERSUS

SELVAMUTHUKANI

Respondent(s)

(With appln(s) for exemption from filing O.T., bail and office report)

WITH

SLP(Crl) NO. 7924 of 2009

(With appln. for c/delay in filing SLP, bail and office report)

Date: 06/01/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s)

Mr. A.T.M. Ranga Ramanujam, Sr. Adv.

Mr. M.A.Chinnasamy, Adv.

Mr. V. Senthil Kumar, Adv.

Mr. M.A. Krishna Moorthy, Adv.

For Respondent(s)

Mr. Rana Ranjit Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Put up on January 13, 2012.

(N.S.K. Kamesh)

Court Master

(Sneh Bala Mehra)

Court Master